## इस क्षति की पूर्ति बीमा कम्पनी द्वारा की जायेगी ।

- f [THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR SAHU): (a) The fire appears to have been caused by an electrical short circuit.
- (b) The loss to the Indian Oil Company, a tenant, is estimated at about Rs. 2-22 lakhs. In addition certain of its records were also des-

The extent of the damage to the building itself is estimated at Rs. 2-36 lakhs. As the building is insured against fire risks for its full value, the loss, it is expected, will be made good by the insurance company.]

श्री राम सहाय: क्या मैं यह जान सकता हूं कि इस ग्राग की वजह से कुछ पालिसियां भी जल गई ?

श्री रामेश्वर साह : ग्राग लगने की वजह से कुछ रिकार्ड जल गये लेकिन पालिसियां जलीं इसका पता नहीं है।

श्री राम सहाय: मेरी अर्ज यह है कि एल० आई० सी० ने पालिसी होल्डरों की जो पालिसियां इश्य की थीं वे जली या नहीं ?

SHRI T. T. KRISHNAMACHARI: Sir, we have been informed that in regard to policy records there has been no damage and if there is any special instance where the LIC has claimed that it is damaged and they cannot deal with the problem, we shall certainly ask them to look into it but so far our information is that the policy section is not affected.

SHRI A. D. MANI: Would Government disclose the name of the insurance company with which this LIC

f[] English translation.

building has been insured and whether the insurance company has raised any preliminary objection to the payment of the claim?

SHRI T. T. KRISHNAMACHARI: The insurance company is the Oriental General Insurance Company. I have no information that they raised any objection; it is unlikely they will.

## MAHALANOBIS COMMITTEE REPORT

- \*74. SHRI T. V. ANAND AN: Will the Minister of FINANCE be pleased to
- (a) whether Government have into Part I of the Mahalanobis Com mittee's Report distribution on of income and level of living submitted to Government in February, 1964; and
- (b) if so, what action is proposed to be taken by Government to level the income in view of the statement that "the average incomes received by contractors have registered the highest increase" contained in para (6) of paragraph 55 of chapter 3 in the said Report?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR SAHU): (a) Pending the submission of Part II of the Report, the Ministries concerned are making a preliminary examination of the observations made in Part I.

- (b) The Committee has stressed that the two parts of the Report should be treated as a whole in order to get a proper perspective on the questions referred to the Committee. Neeessary action on the recommendations and findings 'of the Committee will, therefore, be taken after Government has considered the Report as a whole.
- SHRI T. V. ANANDAN: The goal of the Government is democratic socialism but by creating a community called the contractors in the society, does Government think that fits in with the avowed policy of ours? Further, has the Minister got

any proposal to execute such works departmentally instead of gitting them done through the contra:tors?

SHRI T. T. KRISHNAMACHARI: I do not see, Sir, that it has any relevance to the Mahalanobis Committee's Report.

SHRI M. P. BHARGAVA: njtay I icn'ow as to when Part II of the Report is expected?

## SHRIT. T. KRISHNAMACHARI:

I understand that the Committee is meeting again on the 20th of November; that must be a couple of days hence, and I do hope that thejy will let us know thereafter the passible date when they could give u? Part II of the Report.

SHRI I. K. GUJRAL; May I know whether the hon. Minister id in a position to tell us whether the Committee is considering the question of ceiling on urban property to achieve the end, that is, levelling of incomes?

SHRI T. T. KRISHNAMACHARI: !>ir, it is something more than I am capable of.

REPRESENTATIONS AGAINST INJUSTICE DONE TO SCHEDULED CASTE OFFICERS IN NASIK

- \*75. SHRI B. K. GAIKWAD; Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that a memorandum was issued by Ministry of Finance in 1963 allowing officers belonging to the Scheduled Castes to submit their representations against any injustice done to them as regards their promotion connrmat.on-
- (b) if so, whether it is a fact that the Master, India Security Press, Nasik Road, has issued a circular to all Heads of Departments in his Press, that they should not forward xo Government any such representations from Scheduled Caste officers under them; and

to Ouestions (c) if so, the reason for such a directive?

THE DEPUTY MINISTER IN THE MINISTRY OP FINANCE (SHRI RAMESHWAR SAHU): (a) No; Sir.

(b) and (c) Do not arise.

SHRI B. K. GAIKWAD: May I know, Sir, whether Government are aware that several representations regarding the injustice done to Scheduled Caste employees in connection appointments, promotions confirmations by this Officer were received by the Government and, if so, may I know what action Government have taken in the matter?

SHRI T. T. KRISHNAMACHARI: Every case where representation is made to Government is enquired into and if there are any legitimate grounds for the complaint they are remedied.

SHRI B. K. GAIKWAD: May I know, Sir, whether it is a fact that when Government received complaints against this Officer that he was staunchly communal in appointing and promoting persons of his caste to higher posts superseding persons of Schedule<sup>^</sup> Castes, Scheduled Tribes and other Backward Classes, Government appointed a senior Government Officer to investigate the matter and, if that is so, what was the result?

SHRI T. T. KRISHNAMACHARI: It is a general question. If complaints are received, as I said, they are looked into. If complaints are made that officers are really flouting Government's general orders they are looked into and if they are found to have substance, then the officer is taken to task. If not, then no action is taken thereon.

SHRI B. K. GAIKWAD: May I know how many times such investigating officers were appointed to investigate the matter in the Nasik Security Printing Press?